

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2016, I.A. 4/2017 in
Petition(s) for Special Leave to Appeal (C) No(s). 36121/2014

(Arising out of impugned final judgment and order dated 18/04/2014
in CWP No. 5861/2013 passed by the High Court of Judicature for
Rajasthan, Bench at Jaipur)

STATE OF RAJASTHAN AND ORS

Petitioner(s)

VERSUS

MANOHAR LAL JAGA
(For intervention and office report)

Respondent(s)

Date : 14/02/2017 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Petitioner(s) Mr. Amit Sharma, Adv.
Mr. Ankit Raj, Adv.
Ms. Ruchi Kohli, Adv.

For Respondent(s) Mr. Amit Verma, Adv.
For Ms. Aishwarya Bhati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the office report dated 13th January, 2017.

Let the applications for intervention be listed
along with the main special leave petition.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master